

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 36**

**C.P.9(MB)2024**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 30.04.2024**

NAME OF THE PARTIES:    **ABDUL    HUSEIN    MOTIWALA    V/s**  
**MOTIWALA    &    SONS    GOLD    &**  
**DIAMONDS PRIVATE LIMITED**

Section 241(1) Sec. 242(4) Sec. 244(1) of the Companies Act, 2013

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**ORDER**

1. Mr. Viraj Parikh, Advocate a/w Mr. Umang Mehta, Advocate a/w Mr. Aamir Attari, Advocate i/b Dhruve Liladhar & Co. appeared for the Petitioner.
2. Mr. Prateek Seksaria, Senior Counsel a/w Ms. Mahima Sharma, Advocate i/b Solicis JVPD appeared for the Respondents no. 1, 2 & 3.
3. Learned Counsel for the Respondent submits that status quo as recorded in order dated 28.02.2024 be continued and Respondent no. 1 Company shall carryout their business in their premise. Accordingly, the interim relief granted vide order dated 06.02.2024 and 28.02.2024 shall continue.

4. Further, the Counsel for petitioner seeks protection from alienation of properties of the Respondent Company. However, this Bench is of considered view that no restraint order can be passed in relation to Stocks of the Respondent Company as it may hamper the business of such company. Accordingly, we direct the Respondent not to alienate any immovable property of the Respondent Company, including any interest therein.
5. Both parties shall carry out joint inspection of the stock kept in store room and draw the inventory list.
6. List this matter on **13.06.2024** at 2:30 pm.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Sapna